

HIGH COURT OF KARNATAKA BENGALURU

DATED: 20TH MAY 2021

STANDARD OPERATING PROCEDURE (SOP) FOR BENCHES AT DHARWAD AND KALABURGI WITH EFFECT FROM 24TH MAY 2021 TILL FURTHER ORDERS

: CORRIGENDUM :

1. MEASURES ADOPTED FOR ENTRY TO THE HIGH COURT PREMISES:

(a) The Advocates Parties-in-person and litigants are not allowed to enter the court complex unless there is a specific order of the court. Only for the purpose of rectification of office objections, entry of Advocates and parties-in-person shall be allowed, with proper proof of identity at the designated point. The advocates and the parties in persons are requested to visit the Court for rectification of the objections only if it is mandatory.

SHALL BE READ AS:

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BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(T.G. SHIVASHANKARE GOWDA)
REGISTRAR GENERAL I/c.